ACT No. I of 1932.

[Passed by the Indian Legislature.]

(Received the assent of the Governor General on the 5th March, 1932.)

An Act to amend the Indian Companies (Amendment) Act, 1930, for a certain purpose.

WHEREAS it is expedient to amend the Indian Companies (Amendment) Act, 1930, for the purpose hereinafter appearing; It is hereby enacted as follows:—

- 1. This Act may be called the Indian Companies (Supple-snort title, mentary Amendment) Act, 1932.
- 2. In the proviso substituted by sub-clause (ii) of clause Amendment (a) of section 2 of the Indian Companies (Amendment) Act, Act XIX of 1930, for the words "whereof the partners all", the words "whereof all the partners practising in India" shall be substituted.

IX of 1930.

Price 1 anna or $1\frac{1}{2}d$.

MGIPC-L-IX-5-29 2-32-5,000.